



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

1128

Original Application No..... of 200 2

Applicant(s) Jagadish Chandra Subudhi Ray. Respondent(s) U.C.I and others

Advocate for Applicant(s)..... In person Advocate for Respondent(s).....

NOTES OF THE REGISTRY

I.P.O/B.D not filed.

For further consideration
reg. registration please.

128
29/10/02

DR

Par
23.10.02
SD (5)

DR
30.10.02

ORDERS OF THE TRIBUNAL

Order dated 4/9/03

This O.A. was filed on 29.8.2002. IPO/Bank Draft as required has not been filed. Synopsis/date charge has also not been filed. Envelope and copies of the O.A. have not been filed. The O.A. has not been filed in book-let form. The case appears to be barred by limitation. The aforesaid defects having been pointed out by the Registry, the applicant was asked to remove those defects by 7.11.02. But those defects have not yet been removed. In the said premises, the applicant is hereby called upon to remove the defect by 15.10.03; failing which this O.A. shall stand dismissed

... 7

2
NOTES OF THE REGISTRY

copy of order - H. 4/7/03
issued to applicant
by Posts.

D. B.
S. O.

M
8/9/03

ORDERS OF THE TRIBUNAL

without any reference to the Bench.

A copy of this order be sent to the
applicant in the address given in the O.A.

~~Y~~
MEMBER (JUDICIAL)